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SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy of Order No. A.E. Ind. 1 (90)/60, dated the 20th October, 1960, constituting a Committee to advise on the manufacture of a low cost car in India. [Placed in Library. See No. LT-2466/60.].

AMENDMENTS IN THE CENTRAL SILK BOARD RULES

SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry:—

- (i) Notification G.S.R. No. 1291, dated the 26th October, 1960, publishing further amendments in the Central Silk Board Contributory Provident Fund Rules,
- (ii) Notification G.S.R. No. 1327, dated the 31st October, 1960, publishing an amendment in the Central Silk Board Study Leave Rules.

[Placed in Library. See No. LT-2465/60 for (i) and (ii).]

Sir, I also beg to lay on the Table, under sub-section (3) of section 13 of the Central Silk Board Act, 1948, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 1326, dated the 31st October, 1960, publishing further amendments in the Central Silk Board Rules, 1955. [Placed in Library. See *No. LT-2465/60.]

ZONAL ARRANGEMENTS IN MADHYA PRADESH re. WHEAT AND RICE

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, I beg to lay on the Table a note containing the decisions in regard to modified zonal arrangements in Madhya Pradesh in respect of wheat and rice. [Placed in Library. See No. LT-2471/60.]

AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION RULES, 1955.

on the Table

Shri P. S. NASKAR: Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification G.S.R. No. 1057/R-Amdt. XLVI, dated the 31st August, 1960, publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-2408/60.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF CENTRAL GOVERNMENT ON RAILWAYS IN 1960-61

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Sir, I beg to lay on the Table, a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1960-61.

BILLS LAID ON THE TABLE

SECRETARY; Sir, I beg to lay on the Table the following Bills as passed by the Lok Sabha: —

- 1. The Employees' Provident Funds (Amendment) Bill, 1960.
- 2. The Motor Vehicles (Second Amendment) Bill, 1960.
- 3. The Bilaspur Commercial Corporation (Repeal) Bill, 1960.
- 4. The Mahendra Partab Singh Estates (Repeal) Bill, 1960.